

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 214

114(ND)15

**IA-30/2021, C.A-438/2021,
CA-411/2021, C.A-484/2021**

IN THE MATTER OF:

Sh. Mukesh Kumar Sharma & Ors.

... Applicant/Petitioner

Versus

M/s. Interads Adverting Pvt. Ltd. & Ors.

... Respondent

Under Section: 397-398

Order delivered on 07.05.2024

CORAM:

**SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)**

PRESENT:

For the Applicant : Adv. Sansana Saddy, Adv. Lavam Tyagi

For the Respondent : Adv, Vivek Mishra for R-4.
Mr. Tejas Karia, Ms. Avlokita Rajvi and Mr.
Samarth Madan, Advocates for Respondent Nos.
1, 3, 5 & 6.
Adv. Rohin Dubey, Adv. Sagar Chawla, Adv.
Chavi Chhiben for R-2.

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-30/2021, C A-438/2021, CA-411/2021, CA-484/2021: Ld. Counsel for the Petitioner and LRs qua Respondent No. 2 are ad idem that an application has been preferred for deleting the daughters of the Respondent No. 2 who has since passed away from the array of parties. Though there is difference in the submissions put forth by the Ld. Counsels regarding the number of daughters/LRs who are sought to be deleted from array of parties, nevertheless it is their joint stand that such application has been preferred. The application is not listed before us today. In the wake, the hearing is deferred to 16.07.2024.

**Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)**

**Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)**